

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 30398 of 2018

(Arising out of Order-in-Original No. HYD-EXCUS-004-COM-26-17-18 dated 27-10-2017
passed by The Commissioner of Central Taxes, Ranga Reddy Commissionerate, Posnett
Bhavan, Tilak Road, Ram koti, Hyderabad, Telangana-500001)

**M/s Singareni Collieries Company
Ltd.**

Registered Office Kothagudem Collieries
Bhadradi Kothagudem District
Telangana

..... Appellant

VERSUS

The Commissioner of Central Taxes Respondent

Ranga Reddy Commissionerate,
Posnett Bhavan, Tilak Road, Ram Kote,
Hyderabad, Telangana-500001

APPEARANCE:

Mr. S. Thirumalai, Advocate for the Appellant

Mr. Hanuman Prasad, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/30308/2021

DATE OF HEARING: September 29, 2021

JUSTICE DILIP GUPTA

It has been stated by Shri S. Thirumalai, learned Counsel
appearing for the Appellant that the matter has been settled under the
Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal,
therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**